

- (2) A copy of Notification No. S.O. 2813 (Hindi and English versions) published in Gazette of India dated the 31st July, 1976 issued under sub-section (2) of section 56B of the Indian Railways Act, 1890.

[Placed in Library. See No. LT-10960/76].

NOTIFICATIONS AMENDING THE TAMIL NADU KEROSENE (REGULATION OF TRADE) ORDER, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy of Notification No. 345/A-1/76-a (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 24th January, 1976 making certain amendments to the Tamil Nadu Kerosene (Regulation of Trade) Order, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu. [Placed in Library. See No. LT-10961/76].

COMPANIES (ACCEPTANCE OF DEPOSITS) AMDT. RULES, 1976. MONOPOLIES AND RESTRICTIVE TRADE PRACTICES COMMISSION (CONDITIONS OF SERVICE OF CHAIRMAN AND MEMBERS) AMDT. RULES, 1976 AND DRAFT NOTIFICATION UNDER COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

- (1) A copy of the Companies (Acceptance of Deposits) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 427(E) in Gazette of India dated the 30th June, 1976, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in

Library. See No. LT-10962/76].

- (2) A copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 448(E) in Gazette of India dated the 12th July, 1976, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-10963/76].

- (3) A copy of Draft Notification No. 20/4/76-IGC (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956 making certain amendment to Notification No. S.R.O. 355 dated the 17th January, 1957, under sub-section (2) of section 620 of the said Act. [Placed in Library. See No. LT-10964/76].

NOTIFICATIONS UNDER GOVERNMENT SAVINGS CERTIFICATES ACT, 1959, P. O SAVINGS BANKS (2ND AMNDT.) RULES, 1976, NOTIFICATIONS UNDER GENERAL INSURANCE BUSINESS (NATIONALISATION) ACT, 1972 AND UNDER EMERGENCY RISKS (GOODS) INSURANCE ACT, 1971, EMERGENCY RISKS (UNDERTAKINGS) INSURANCE ACT, 1971, BOMBAY LAND REVENUE (GUJARAT AMNDT) ACT, 1976, ETC. ETC

SHRIMATI SUSHILA ROHATGI: I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section 12 of the Government Savings Certificates Act, 1959:—
- (i) The Post Office Savings Certificates (Second Amendment) Rules, 1976, published in Notification No.